

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 327

CA-854/2019 CA-373/2019 IA-3255/2021 IA-122/2021 IA-3228/2021
IA-3280/2021 IA-3294/2021 IA-3715/2020 IA-4345/2020 IA-2387/2022
IA-1810/2020 IA-5318/2020 IA-4341/2020 IA-3716/2020 IA-5829/2022
IA-3639/2023

In

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. Indianroots Shopping Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Prachi Johri, Mr. Praful Jindal Advocates

For the Revenue : Mr. Indruj Singh Sr. Standing Counsel, Mr Sanjeev Menon Jr.
Standing Counsel, Mr. Rahul Singh Jr. Standing Counsel,
Mr. Nishant Shokeen, Ms Sumita Singh

For the Respondent : Adv. Amanda Rebello and Adv. Jenifer Mogrelia i/b Vashi
and Vashi IA 3716 of 2020- R3, R4, R5, R7, R9; IA 4341 of
2020- R12, R13; IA 1810 of 2020- Applicant; IA 3294 of 2021-
R2, R3; IA 3280 of 2021- R2; IA 3228 of 2021- R1, R4, R6,
R8; CA 373 of 2019- R2, R6, Applicant; CA 854 of 2019- R1

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **09.05.2024**.

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**